GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:2298
ANSWERED ON:05.12.2014
FDI IN DEFENCE SECTOR
Biju Shri Parayamparanbil Kuttappan;Lekhi Smt. Meenakashi;Panda Shri Baijayant "Jay";Reddy Shri Midhun

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has signed agreements with other countries relating to Foreign Direct Investment (FDI) in the defence sector:
- (b) if so, the details thereof;
- (c) the details of the proportion of Defence expenditure in domestic sourcing from auxiliary production units for the year 2013-14;
- (d) whether due to increase in FDI in Defence sector, domestic production units have lost out especially due to insufficient auxiliary industries, poor sub-systems and material gap and if so, the details thereof; and
- (e) the mechanism put in place to safeguard domestic manufacturing entities from foreign competition?

Answer

MINISTER OF STATE (RAO INDERJIT SINGH) IN THE MINISTRY OF DEFENCE

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 2298 FOR ANSWER ON 5.12.2014

- (a) & (b): No agreement has been signed by the Government with other countries relating to FDI in Defence sector. However, in pursuance to the Inter-Governmental Agreement between India and Russia signed in February 1998, a Joint Venture Company, BrahMos Aerospace, between the Defence Research & Development Organisation (DRDO) of India and NPO Mashinostroyenia of Russia has been formed for design, development, production of a Supersonic Cruise Missile.
- (c) In 2013-14, out of the total procurement amounting to Rs.93,217/- crore by the three Services (Army, Navy & Air Force), items worth Rs.55,014/- crore (59%) have been procured from indigenous sources which include public as well as private sector companies.
- (d) & (e): After opening up of the Defence Industry Sector for Indian Private Sector Participation, so far 33 FDI proposals / Joint Ventures have been approved in Defence sector for manufacture of various defence equipments, both in public and private sector. FDI amounting to Rs.24.36 crore (US\$4.94 Million) has been received in the Indian Defence Sector from April 2000 to September 2014. The following safeguards have been put in place in the current FDI Policy:
- (i) The applicant company seeking permission of the Government for FDI up to 49% should be an Indian company owned and controlled by resident Indian citizens.
- (ii) The management of the applicant company should be in Indian hands with majority representation on the Board as well as the Chief Executives of the company / partnership firm being resident Indians.
- (iii) Chief Security Officer (CSO) of the investee / joint venture should be resident Indian citizen.